

Lorik Sena  
 Bhumi Sena  
 Hara Sena and Lal Sena  
 Kunwar Sena  
 Brahmarshi Sena  
 Maoist Communist Centre (MCC)  
 Ranvir Kisan Mahasangh (Ranvir Sena)

## JAMMU AND KASHMIR

Jammu and Kashmir Liberation Front (JKLF)  
 Hizo-ul-Mujahideen (HM)  
 Harkat-ul-Ansar (HUA)

## MANIPUR

Peoples Liberation Army (PLA)  
 United National Liberation Front (UNLF)  
 People's Revolutionary Party of Kangleipak (PREPAK)  
 Kangleipak Communist Party (KCP)  
 Kanglei Yawol Kanna Lup (KYKL)

## NAGALAND

National Socialist Council of Nagaland Loak/Muivah (NSCN/IM)  
 National Socialist Council of Nagaland/Koaplang (NSCN/K)

## TRIPURA

All Tripura Tiger Force (ATTF)  
 National Liberation Front of Tripura (NLFT)

## TAMIL NADU

Liberation Tigers of Tamil Eelam (LTTE)  
 Al-umman of Tamil Nadu  
 Jihad Committee of Tamil Nadu.

(b) Most of these organisations/outfits are secessionist in nature and have been indulging in armed insurgency and resorting to attack on Police/Security Forces, murder, kidnapping/abduction for ransom, forced extortion and such other heinous crimes.

(c) Government has been keeping a close and continuous watch on the activities of all such militant outfits/organisations and intelligence in this regard is shared by the Central/State agencies to neutralise the anti-national activities. In Assam, Army Units have been

posted under Unified Headquarters, while in Tripura, 22 police Stations have been declared as fully disturbed and 5 partially disturbed under the Armed Forces (Special Powers) Act for intensifying counter insurgency operations.

Modernisation of State Police, construction of border roads, fencing of some parts of the border are some of the other steps taken by the Government to control the activities relating to militancy.

[Translation]

**Clearance of Projects in Bihar**

3004. SHRI SURENDRA PRASAD YADAV (Jahanabad): Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the number of projects cleared since its inception by the Lok Abhiyan tatha Gramin Pradhiki Samanti Parishad the tribal and rural areas of Bihar;

(b) the name of the agencies which have been given aid through CAPART location-wise;

(c) whether the Government have any information of irregularity committed by these agencies during the last two years; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL): (a) to (d) Information is being collected and will be laid on the Table of the House.

[Translation]

**Priority in DDA Allotment**

3005. DR. RAMVILAS VEDANTI: Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) the category of class to which DDA gives priority in the allotment of houses/plots;

(b) the details thereof, category-wise;

(c) whether the Government propose to give priority to writers and journalists in such allotment; and

(d) if not, the time by which they are likely to be benefited?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) DDA has reported that the category to which it gives priority in the allotment of houses/plots is as under:

- HOUSES: (i) 17.5% of the flats to SCs.  
 (ii) 7.5% of the flats to STs.  
 (iii) 1% for War Widows.  
 (iv) 1% for Physically Handicapped.  
 (v) 1% for Ex-servicemen.  
 (vi) 2% for widows with children (below 21 years under Janta Housing Registration Scheme-1996 only).
- PLOTS: (i) 12% for Retired Persons Scheme.  
 (ii) 25% for SC/ST  
 (iii) 1% for Physically Handicapped.  
 (iv) 1% for Ex-servicemen.  
 (v) 1% for War Widows.  
 (vi) 12% for HUDCO Registrants.

(c) and (d) There is no such proposal under consideration.

[*English*]

#### **Decentralisation of Pension in KVS**

3006. SHRI SHANTILAL PURSHOTTAM DAS PATEL:  
 SHRI JAY SINHJI CHAUHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Kendriya Vidyalaya Sangathan has submitted any proposal to decentralise settlement and distribution of pension of its employees; and

(b) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) The information will be laid on the

table of the House as and when a decision is taken in this regard.

#### **Import of Pulses**

3007. SHRI MOTILAL VORA: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the quantum of pulses imported during the each of the last three years and the current year indicating the name of the countries, its price and the foreign exchange spent thereon;

(b) whether the Government have provided any relaxation to the importers of pulses under O.G.L.;

(c) if so, the details thereof;

(d) whether the price of pulses have not been reduced after the import of pulses; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV): (a) to (e) The information is being collected and will be laid on the Table of the House.

#### **Petroleum Project by Reliance**

3008. SHRIMATI BHAVNA KARDAM DAVE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned 'Reliance Se Assam ki Gas Cracker Pariyojana Chhin Sakti hai' published in the *Nav Bharat Times* dated January 8, 1999;

(b) if so the details thereof; and

(c) the total acreage of land made available for the project in Dibrugarh district of Assam?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) Yes, Madam.

(b) and (c) Gas Cracker Project in Assam is being implemented by Reliance Assam Petrochemicals Ltd. (RAPL), a joint venture between Assam Industrial